

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For further orders
for ~~admission~~

for the OA-236/07
(Records of OA-236/07
renewed up)

for the
23/4

Bench

for further

orders

(OA-236/07 renewed
up)

for
3/5

Bench

Free copy
of the order
No. 9 dt-6-5-02
given to both
counsel.

for
10/5

for
S.O

08. 24. 04. 02.

As per request made on behalf
of learned Counsel for the
petitioner matter is adjourned
to 06.05.02.

Member (S)

Order no. 9, dt-6-5-2002

In the present O.A., the
applicant prayed for stepping up his
pay at par with that of his junior.
During pendency of this O.A., the
respondents were directed to consider
the representation of the applicant
as made under Annexure-3 to this
O.A. by filing a memorandum today,
the advocate for the applicant states
that in the meantime the grievances of
the applicant, as raised in this O.A, have
already been resolved and in the said
premises it has been prayed to withdraw
the present O.A. Copy of the memorandum
has also been served on Shri K.C. Mohanty,
the learned Government Advocate for the
State of Orissa, who is present in Court.

On the face of the prayer of the
advocate for the applicant to withdraw
the present O.A (since the grievances
raised in the O.A have been resolved
outside the Court), this Original
Application is permitted to be withdrawn
and is, accordingly, disposed of.

Member (S)